Grant of cash assistance to Marine products exporters

Written Answers

1641. SHRI YASHWANT SINHA:

SHRI ASHOK NATH VERMA:

Will the Minister of COMMERCE be pleased to state:

- (a) whether Government have recently issued guidelines regarding grant of cash assistance to be given to exporters;
- (b) whether his Ministry has recently increased cash assistance in the cases of submarine products exporters;
 - (b) if so, what are the details thereof;
- (d) whether the Marine Products Export Development Authority had made proposals to fix the rate of cash assistance on marine products in 1982; and
- (e) if so, what are the reasons to violate its own guidelines and increase or make changes in the cash assistance?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) CCS for various items has been fixed with reference to some principles.

- (b) No. Sir.
- (c) Does not arise.
- (d) Yes, Sir.
- (e) the rate_s of CCS on various items were fixed in accordance with the general principles in this regard.

Drugs/Narcotics seized in Delhi

1642. SHRI KRISHNA KUMAR BIR-LA: Will the Minister of HOME AF-FAIRS be pleased to state:

(a) what is the estimated quantity of drugs/narcotics (with value) seized in Delhi since the beginning of the year (till date) and how does it compare with the quantity of drugs/narcotics (with value) seized in the Capital during the corresponding period in the previous year;

- (b) what are the details of the drugpeddlars arrested so far stating their modus operandi in running the illegal trade; and
- (c) in what manner the stocks of drugs seized are disposed of and what measures ensure that the drugs seized are not recycled stating the instances. if any, of the recycling of the seized drugs that have come to Government's notice and the action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Details regarding drugs seized by Delhi Police are contained in the statement attached. See Appendix CXLVII, Annexure No. 67].

- (b) 778 persons were arrested under Narcotics Drugs and Psychotropic Substances Act 1985 during the period from 1st January 1988 to 30th June 1988. The modus operandi of the accused persons was to purchase the contraband in large quantity and to sell it in retail.
- (c) In Delhi, the confiscated stock of narcotics which is deposited in District Malkhana is destroyed by burning in the presence of Magistrates. The seized property is stored under double lock. No case of recycling of seized narcotics from Malkhana has come to the notice of Delhi Administration.

Terrorist training centres in Pakistan

- 1643. SHRI SURESH PACHOURI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Pakistan has established seven centres to motivate